



**HIGH COURT OF JUDICATURE FOR RAJASTHAN
JODHPUR**

D.B. Civil Misc(Writ) Stay Application No. 8179/2021

Suo Moto

----Petitioner

Versus

1. State of Rajasthan through District Collector, Udaipur
2. The District Collector, Udaipur.
3. The UIT, Udaipur.
4. The Commissioner, Municipal Corporation, Udaipur.
5. Udaipur Smart City Limited C/o Municipal Corporation, Udaipur.

----Respondent

G.P.Soni S/o Shri Dayal Chandra Soni, aged about 73 years, Retired Superintending Engineer, Water Resource Department, Resident of 21-C, Yash Vihar, Fatahpura, Udaipur 313 001, Rajasthan.

----Applicant

For Applicant (s) : Mr. Jagdish Vyas
For Respondent(s) : Ms. Rekha Borana, AAG
Mr. Anurag Shukla

**HON'BLE MR. JUSTICE SANGEET LODHA
HON'BLE MR. JUSTICE VINIT KUMAR MATHUR**

Order

03/09/2021

The matter comes up on stay petition preferred by applicant G.P.Soni in D.B.Misc. Application No.230/19 pending consideration before this Court.

By way of misc. application, the applicant has prayed for reopening of the proceeding in D.B.Civil Writ (PIL) Petition No.7077/14 : Suo Moto Vs. State & Ors., which stands closed by virtue of orders dated 2.2.18 and 17.2.18 passed by this Court.

The grievance of the applicant in the stay petition is that ignoring the directions of this Court issued for cleaning of the lakes in Udaipur, the Udaipur Smart City Limited has issued a



notice inviting tender for construction of alternative road from Chandpole to Brahmpole passing through perimeter of Pichola lake.

Learned counsel appearing for the respondent-UIT submits that though the notice inviting tender was issued, no tender was received pursuant thereto and therefore, the contract has not been awarded till this date. Learned counsel submitted that there is no possibility of the construction work of the proposed road being commenced in the near future.

Learned AAG and learned counsel appearing for the respondents UIT, Udaipur and Udaipur Smart City Limited, seek two weeks' time to file reply to the misc. application as also to the stay petition.

Time prayed for is allowed.

List the matter on 17.9.2021, as prayed.

In the meanwhile and until further orders, no road passing through any of the lakes in Udaipur shall be constructed by the respondents.

(VINIT KUMAR MATHUR),J **(SANGEET LODHA),J**

सत्यमेव जयते

12-RP/-